SHMMATI LAKSHMI MENON: Sir, I do not know.

SHRI N. M. LINGAM: Now, Sir, ...

MR. CHAIRMAN: That is a very honest answer she has given. Why are you pressing it?

ISSUE OF CONVEYANCE DEEDS OF EVACUEE PROPERTY

•623. SHRI NAWAB SINGH CHAU-HAN: Will the Minister of REHABILITATION AND MINORITY AFFAIRS be pleased to state:

(a) whether it is a fact that the conveyance deeds in respect of evacuee properties on lease-hold in Delhi and New Delhi, for which Government have realised full price by selling them to the displaced persons otherwise than by public auction, are not being issued;

(b) the number of such properties in Delhi and New Delhi for which Government have realised full price and the number of cases in which conveyance deeds have not so far been issued, and what are the reasons therefor;

(c) whether Government have issued any instructions to the Settle ment Officers in this regard and if so, what are those instructions, and what procedure Government have adopted for the issue of conveyance deeds; and

(d) what steps Government have taken or propose to take to see that conveyance deeds are issued to the displaced persons immediately as and when the full price of the property is realized from them?

THE DEPUTY MINISTER OF REHABILITATION (SHRI P. S. NASKAR): (a) Yes. (b) 28. The reason for this is that Appendix XXV of the Displaced Persons (Compensation and Rehabilitation) Rules, 1955 postulates that a conveyance deed shall in all respects be subject to the terms and covenants contained in the lease deed of the site. Lease deeds of sites have not been executed so far because the sites belong to Government or to the Delhi Development Authority and the question of the renewal of leases has not yet been settled with them.

(c) No general instructions have been issued on this point. Conveyance deeds are to be issued in accordance with the Rules referred to above.

(d) Government have taken up the matter of execution of the lease deeds with the authorities concerned. The conveyance deeds will be executed as soon as the lease deeds are issued.

श्री नवाबसिंह चौहान : जिनकी लीजेज समाप्त हो चुकी हैं, एक्सपायर हो चुकी हैं, उनको फिर से रिन्यू कराने के लिए क्या सरकार डेवेनपमेंट आवारिटी से खत व किताबत कर रही हैं ? ग्रगर कर रही है तो कब से कर रही है श्रौर उसका क्या नतीजा निकला है ?

श्री मेहरचन्द खन्नाः यही तो सवाल के जवाब में ग्रजं किया गया है कि खत द किताबत कुछ ग्रर्से से चल रही है, लेकिन ग्रभी तक नतीजा कुछ नहीं निकला।

श्री नवाबसिंह चौहान: मेरे ग्रर्ज करने का मतलब यह है कि वह कब से चल रही है ग्रीर नतीजा निकलने की कब तक उम्मीद है?

श्वी मेहरचन्द खन्ना: हमारी खत व किताबत तो कोई साल, पन्द्रह महीने से हो रही है। मैं कोशिश कर रहा हूं कि जितनी जल्दी हो जाये यह खत व किताबत खत्म हो जाय ग्रीर जो कंबेयेंस डीड का मामला है. उसका जल्दी ही फैसला हो जाय। श्री नवार्बासह चौहानः जिनका लीज पीरियड सभी एक्सपायर नहीं हुआ उनके क्यों नहीं ये कनगेयेंस डीडइक्ष्यू किये गये ?

^{0ral} Answers

SHRI MEHR CHAND KHANNA: The point is this; I may explain it a little further that there were certain lease deeds executed by certain Muslims who have now become evacuees. Now these properties have been sold and they form part of the compensation pool. We are trying to have these leases now finalised in consultation with the Ministries and departments concerned. In some cases they are nearing maturity; in others possibly the period left is very short and we are trying to get the best possible terms for our new owners who happen to be displaced persons.

श्वी नवार्बासह चौहान : ये गवर्मनेंट की बनायी हुई जो इमारतें हैं, उनके लीज रेटस क्या हैं और क्या ग्रीरों से कम दैं?

श्री मेहरचन्द खन्नाः गवर्नगेंट की बनाशी हुई इमारतें नहीं हैं । जानि गवर्मेन्ट की है, दिल्ल डेन्ने लपमेंट आधारिटी की है। जमीन दीत मुहम्मद या इमान-उद्दीत को लीज पर,दो ग़ई-थी, जो पाकिस्तान चला गया।

HOUSE CONSTRUCTION FOR WORKERS

*624. DR. SHRIMATI SEETA PARMANAND: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government are aware that in Indore, the Indian National Trade Union Congress of the textile workers has built a five-roomed house for Rs. 4,200 only;

(b) whether the revised estimate for a two-roomed house under the Coal Mines Welfare Fund is also Rs. **4,200**;

(c) whether it is a fact that the sanitary fittings of both the agencies are similar; and.

to Questions

(d) whether, in view of the achievement of the Indian National Trade Union Congress at Indore, Government have decided to further revise the present estimates to effect a substantial reduction for building a greater number of houses for **the** workers?

THE DEPUTY MINISTER or LABOUR (SHRI ABID ALI): (a) and (c). Particulars are being collected.

(b) The ceiling cost of two-roomed houses being constructed under the Housing Schemes financed from **the** Coal Mines Labour Welfare Fund are as follows: —

Rs. per house (i) Subsidy a	nd subsidy-
cum-loan schemes	3,000

(ii) New Housing Scheme—

In	the	Coalfie	elds	of	Bihar,
W	est	В	engal		and
M	adhya P	radesh			3,300
Inthe Pra	-	Coalfields Id Orissa		of 	Andhra 3,100
In As	th sam	e	Coalf	ields 	of 3,800

(d) The question will be considered on the receipt of the particulars referred to in the reply to (a) **and** (c).

DR. SHRIMATI SEETA PARMANAND: Is it a fact that during the recent opening of the workers' college by the Prime Minister in Indore this five-roomed house for workers at a cost of Rs. 4,200 was also opened and seen by the Prime Minister?

SHRI ABID ALI: To that I have already submitted, Sir, that we are collecting information on this.

DR. SHRIMATI SEETA PARMANAND: Sir, is it a fact that Government does not utilise the funds from

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